

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **BHADRESHWAR VIDYUT PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	BHADRESHWAR VIDYUT PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	26/04/2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40101TN2007GAT063283
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: New No. 16, Old No. 41, Ground Floor Thomas Nagar, Little Mount, Saidapet Chennai TN 600015 Principal Office: Survey No. 571, Bhadreshwar Vidyut Private Limited, Village – Bhadreshwar, Mundra, Kachchh, Gujarat 370405
6.	Insolvency commencement date in respect of corporate debtor	18/10/2022
7.	Estimated date of closure of insolvency resolution process	16/04/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Hitesh Goel IP Registration no.: IBBI/IPA-001/IP-P01405/2018-2019/12224
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C4/1002 The Legend Apartments, Sector 57, Gurgaon, Haryana ,122011 iphiteshgoel@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Alvarez & Marsal India Professionals Services LLP, 1st Floor B Wing Prius Platinum Tower, Saket, New Delhi, Delhi 110017 cirp.bvpl@gmail.com
11.	Last date for submission of claims	01/11/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	(Not Applicable)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	(Not Applicable)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link-# https://ibbi.gov.in/en/home/downloads Physical Address : As per entry at Sl. No. 10 above#

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **BHADRESHWAR VIDYUT PRIVATE LIMITED** on# **18/10/2022**.

The creditors of **BHADRESHWAR VIDYUT PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **01/11/2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class **[Not Applicable]** in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Hitesh Goel
IBBI/IPA-001/IP-P01405/2018-2019/12224

Hitesh Goel

Interim Resolution Professional

Insolvency Professional Registration no.: IBBI/IPA-001/IP-P01405/2018-2019/12224

AFA Certificate Number: AA1/12224/02/160223/103895 (Valid till 16 February 2023)

Date: 26-October -2022

Place: New - Delhi

HBL POWER SYSTEMS LIMITED
CIN:L40109TG1986PLC006745
Regd. Off: 8-2-601, Road No.10, Banjara Hills, Hyderabad - 500 034

NOTICE
Notice is hereby given that pursuant to Regulation 29 and 30 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, it is hereby informed that a meeting of the Board of Directors of the Company will be held on Friday, November 11, 2022 inter-alia to consider and to take on record unaudited (standalone/consolidated) financial results for quarter and half year ended September 30, 2022 pursuant to SEBI (LODR) Regulations, 2015.

Place : Hyderabad
Date : 25.10.2022

For HBL Power Systems Limited
Sd/- M.V.S.S. Kumar
Company Secretary

राष्ट्रीय इस्पात निगम लिमिटेड
RASHTRIYA ISPAT NIGAM LIMITED
(A Government of India Enterprise)
VISAKHAPATNAM STEEL PLANT
MATERIALS MANAGEMENT DEPARTMENT
Ph:+91 891 2519503/3500234 Ext.21015,
email:a_chowdhury@vizagsteel.com/kandregula@vizagsteel.com/
ketha_mm@vizagsteel.com

GLOBAL TENDER NOTICE NO.Pur.22.17.0012/0007 DT:21.10.2022
Global Tender Notice for Supply of 'IMPORTED COKING & PCI COAL'
Work: Sealed tenders are invited for supply of 300,000 (Three Lakhs) MT of 'Imported Coking Coals' and 75,000 (Seventy Five Thousand) MT of 'Imported 'PCI Coal', with a Shipping Tolerance of +/-10% as per the specifications indicated in Tender document.

Last date & time for receipt of Tenders: 04.11.2022 by 10.30hrs(IST)
RINL/VSP intends to take the delivery of shipments tentatively from November 2022 onwards. However, the tenderer shall undertake deliveries as per clause 2.2 of Part-VII of tender. RINL/VSP reserves the right to postpone the deliveries by a period of upto 1 month beyond the contracted delivery period, without any additional financial implication to the Purchaser.

Tenderers who are interested to participate in the tender can download the tender document from the website WWW.VIZAGSTEEL.COM (under MM->MM Tenders) and submit their offer before 10.30 hrs IST on 04.11.2022 as per the instructions given in the Tender document. In case of difficulty in downloading of Tender document, the Tender document shall be sent by Post free of cost on written request from the Tenderer.

GENERAL MANAGER (MM)/IC
For more details & corrigendum please visit regularly
www.vizagsteel.com **HAR EK KAAM DESH KE NAAM**

FORM-B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF STAKEHOLDERS OF
M/s. SAPTARISHI HOTELS PRIVATE LIMITED

S.No.	Particulars	Details
1.	Name of corporate debtor	M/s. Saptarishi Hotels Private Limited
2.	Date of incorporation of corporate debtor	07-10-2010
3.	Authority under which corporate debtor is incorporated / registered.	Register of Companies - Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor.	U55204TG2010PTC070754
5.	Address of the registered office and principal office (if any) of corporate debtor	Survey No.91, NITHM Premises, Telecomnagar, Gachhibowli, Hyderabad, Telangana-500032 India
6.	Date of closure of Insolvency Resolution Process	18-10-2022
7.	Liquidation commencement date of corporate debtor	19-10-2022 (Order made available on 22-10-2022)
8.	Name and registration number of the insolvency professional acting as liquidator	Madhusudhan Rao Gonugunta and IBBI Regd No. IBBI/PA-001/IP-P00181/2017-18/10360
9.	Address and e-mail of the liquidator, as registered with the Board	7-1-285, Flat No. 103, Sri Sai Swapnasampada Apartments, Balkampet, Sanjeev Reddy Nagar, Hyderabad, Telangana-500038 Email id: madhucst@gmail.com
10.	Address and e-mail to be used for correspondence with the Liquidator	7-1-285, Flat No. 103, Sri Sai Swapnasampada Apartments, Balkampet, Sanjeev Reddy Nagar, Hyderabad, Telangana-500038 Email id:shp2022@gmail.com
11.	Last date for submission of claims	24-11-2022

Notice is hereby given that the National Company Law Tribunal, Hyderabad has ordered the commencement of liquidation of the **SAPTARISHI HOTELS PRIVATE LIMITED** on 19-10-2022 (Order made available on 22-10-2022). The stakeholders of **SAPTARISHI HOTELS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 24-11-2022, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Sd/-
Name and signature of liquidator
Madhusudhan Rao Gonugunta
Date : 26-10-2022 IBBI Regd No. IBBI/PA-001/IP-P00181/2017-18/10360
Place : Hyderabad Ph:9177715558, 8074633502

FORM A
PUBLIC ANNOUNCEMENT
(Under (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
BHADRESHWAR VIDYUT PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	BHADRESHWAR VIDYUT PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	26/04/2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40101TN2007GAT063283
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: New No. 16, Old No. 41, Ground Floor Thomas Nagar, Little Mount, Saidapet Chennai TN 600015 Principal Office: Survey No. 571, Bhadreshwar Vidyut Private Limited, Village - Bhadreshwar, Muddra, Kanchi, Gujarat 370405
6.	Insolvency commencement date in respect of corporate debtor	18/10/2022
7.	Estimated date of closure of insolvency resolution process	16/04/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Hitesh Goel IP Registration no.: IBBI/PA-001/IP-P01405/2018-2019/12224
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C4/1002 The Legend Apartments, Sector 57, Gurgaon, Haryana, 122011 iphiteshgoel@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Alvarez & Marsal India Professionals Services LLP, 1 st Floor 8 Wing Prius Platinum Tower, Saket, New Delhi, Delhi - 110017 cirp.bvpl@gmail.com
11.	Last date for submission of claims	01/11/2022
12.	Classes of creditors, if any, under clause(b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	(Not Applicable)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	(Not Applicable)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link :- https://ibbi.gov.in/en/home/downloads Physical Address : As per entry at Sl. No. 10 above

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **BHADRESHWAR VIDYUT PRIVATE LIMITED** on 18/10/2022.

The creditors of **BHADRESHWAR VIDYUT PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 01/11/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (Not Applicable) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Hitesh Goel
Interim Resolution Professional
Insolvency Professional Registration No.:
IBBI/PA-001/IP-P01405/2018-2019/12224
AFA Certificate Number: AA/12224/02/160223/103895
(Valid till 16 February 2023)

KERALA STATE ROAD TRANSPORT CORPORATION
Transport Bhavan, Fort P.O, Thiruvananthapuram-695023
E-TENDER NOTICE

Name of Item	Qty	Last Date of Bid submission
Fully Built 9 Meter Non AC-Electric Bus with 60 Chargers.	120 Nos.	06.00 PM 10.11.2022
Fully Built 9 Meter Non AC-Electric Bus with 2 Chargers.	5 Nos.	

Pre-bid meeting of registered bidders - 03.00 pm on 28.10.2022 (Online)
For the detailed tender document visit:
www.etenders.kerala.gov.in,
www.keralartc.com/tenders/purchase, e-mail : sr@kerala.gov.in

Sd/-
Chairman & Managing Director
22.10.2022

DELHI JAL BOARD GOVT. OF NCT OF DELHI
OFFICE OF THE EXECUTIVE ENGINEER (SDW) VIII
SEC. 16-D, PAPPANKALAN; N. DELHI. 110075
PRESS N.I.T. No. 20/EE(SDW)VIII/(2022-23)

S. No.	Name Of work	Estimate cost in Rs.	E/Money in Rs.	Tender fee in Rs.	Date of release of tender in e procurement solution	Last date/time of receipt of tender through e procurement solution
1	Repairing/Renovation of Oriental make sluice gates of size 2000 mm X 2000 mm and 1200 mm X 1500 mm installed at Sec-24 SPS Dwarka	3586374/-	720000/-	500/-	Tender ID: 2022_DJB_231414.1 Date: 22.10.2022	05.11.2022 at 03:00P.M.

Further details in this regard can be seen at <https://govtprocurement.delhi.gov.in>.

ISSUED BY P.R.O. (WATER)
Advt. No. J.S.V. 383 (2022-23)
EXECUTIVE ENGINEER (SDW) VIII
Sd/-
(K.P Sharma)

"STOP CORONA: Wear Mask, Follow Physical Distancing, Maintain Hand Hygiene"

E-AUCTION SALE NOTICE UNDER IBC, 2016
M/s SIDDHI VINAYAK POWER GENERATION & DISTRIBUTORS PRIVATE LIMITED (IN LIQUIDATION)
CIN: U74140DL2011PTC219442

(A company under liquidation process vide Hon'ble NCLT's order dated July 05, 2019)
Regd. Office of the Company: 504, Kusal Bazar, Nehru Place, New Delhi - 110019
Sale of Assets under Insolvency and Bankruptcy Code, 2016

Last Date to apply and submission of Documents: Thursday, 10th November, 2022 (Till 6:00 PM)
Date and Time of E-Auction: Monday, 14th November, 2022, 11:00 AM to 5:30 PM
(With unlimited extension of 5 minutes each)

Sale of Assets owned by Siddhi Vinayak Power Generation & Distributors Private Limited (In Liquidation) forming part of Liquidation Estate by the Liquidator, appointed by the Hon'ble National Company Law Tribunal, New Delhi. The sale will be made through the e-auction platform <http://www.eauctions.co.in>

Basic Description of Assets and Properties for sale:

Block No.	Asset	Description	Reserve Price (INR)	EMD (INR)	Bid Incremental Value (INR)	Timings of E-Auction
A	Building	Construction and Civil Structures including the Plant and Non-plant Buildings of permanent character situated at Block No. 47 to 50, Revenue Survey No. 27/1/A to D, Village Tena, Taluka Oplad, Surat, Gujarat-395005 (excluding land)	17,80,592/-	1,78,059/-	1,00,000/-	3:30 PM to 5:30 PM
B	Plant and Machinery, Office Equipment's, Furniture and Fixture	17.46 MW gas-based Power Plant, Two Gas Generators, Gas Compressors, Fire Fighting Equipment's, Power Backup Equipment's, Cooling Towers and Circulating Water Systems, Overhead Lines, Switchgears, and Transformer amongst others	7,50,91,436/-	75,09,143/-	10,00,000/-	1:15 PM to 3:15 PM
C	Securities or Financial Assets	Loans and Advances, Trade Receivables and Other Current Assets.	10,82,146/-	1,08,214/-	50,000/-	1:15 PM to 3:15 PM
D	All the assets included in Block A,B,C above		7,79,54,174/-	77,95,417/-	10,00,000/-	11:00 AM to 1:00 PM

The sale of Blocks A, B and C individually will be undertaken only if sale of Block D does not succeed. Further, sale of Block A individually shall be undertaken only if sale of Block B succeeds.

The terms and conditions of E-Auction and other details of properties are uploaded at the website i.e., <http://www.eauctions.co.in>. Any serious and interested buyer can check out and submit a bid for the same.

Contact person on behalf of E-Auction Agency (Linkstar Infosys Pvt. Ltd.): Mr. Dixit Prajapati Email id-admin@eauctions.co.in, Mobile No. : +91 7874138237
Contact person on behalf of Liquidator: Mr. Shivam Jaiswal, Email id: svinayakliquidation@gmail.com, Tel No. 011-42440071-74, Mobile No.: +91 9654918220

Sd/-
Nilesh Sharma, Liquidator (Mobile No: +919811418701)
Email id: nilesh.sharma@rminsolvency.com
IBBI Reg. No: IBBI/PA-002/IP-N00104/2017-18/10232
AFA Valid Upto: 28.12.2022
Address: C-10, LGF, Lajpat Nagar-III, New Delhi - 110024

Date: 26.10.2022
Place: New Delhi

CAUVERY NEERAVARI NIGAMA LIMITED
(A Government of Karnataka Enterprise)
CIN NO.U45205KA2003SGC032044
Reg. Office: Cauvery Bhavan Complex, 4th Stage, Gokulam, Manjunathapur, Mysuru - 570 020.
Corporate Office: 3rd & 4th Floor, Surface Water Data Centre Building, Anandarao Circle, Bengaluru- 560 009.

Unaudited Financial Results for Quarter ended on 30th September, 2022.

(₹. in lakh)

Sl. No.	Particulars	For the Quarter Ended on 30th June, 2022	For the year Ended 31st March, 2022
		Unaudited	Unaudited
1	Revenue		
	a) Revenue from Operations	Nil	Nil
	b) Other Income	529.80	2,377.87
	Total Revenue	529.80	2,377.87
2	Expenses		
	Employees benefits expenses	6,374.63	12,749.27
	Finance costs	10,893.62	20,263.54
	Depreciation and amortization expenses	19,600.92	39,201.84
	Other expenses	14,696.30	27,728.87
	Expenses	51,565.47	99,943.52
	Less: Grant received from Government for maintenance & Debt Servicing	13,655.00	25,026.74
	Total Expenses	37,910.47	74,916.78
	Profit/Loss before tax	(-) 37,380.67	(-) 72,538.91
3	Tax expenses		
	- Current tax expense	Nil	Nil
	- Deferred tax	NIL	NIL
	Profit/Loss after tax	(-) 37,380.67	(-) 72,538.91
4	Other Comprehensive Income		
	Items that may be reclassified into Profit & Loss	Nil	Nil
	Total Comprehensive Income for the year	Nil	Nil
5	Paid up equity share capital (face value of the share ₹. 1,000/- each)	871,388.45	871,388.45
6	Reserves excluding Revaluation Reserves	(103,033.32)	(65,652.65)
7	Debenture Redemption Reserve	Nil	Nil
8	Earnings Per Share (EPS)	(-) ₹ 42.90	(-) ₹ 83.25
9	Debt Equity Ratio	0.487:1	0.515:1
10	Debt Services Coverage Ratio (DSCR)	1.015:1	1.056:1
11	Interest Service Coverage Ratio (ISCR)	1.015:1	1.056:1

Note:

- As the project is under execution and not substantially completed, administration, repairs, maintenance and general cost are recognized in the project cost and will be capitalized on completion of the projects in its entirety.
- Debt equity ratio is calculated by considering Total Debt to Total Equity except Share Application Money.
- Figures of previous period/year have been reclassified/regrouped/rearranged wherever necessary.
- The company has adopted the Ind-As with effect from 1st April 2016 with comparative being restated.
- Credit rating for the non-convertible redeemable debenture is "CRISIL AA-(CE)/STABLE" "IND AA-(CE)/STABLE".
- The company has paid the interest of NCD on due date. Next due of payment of interest is on 1st July 2023.
- The above Unaudited Financial Statement were reviewed by the Audit Committee.

For Cauvery Neeravari Nigama Ltd.,
Sd/-
(Shankaregowda)
Managing Director

Place: Bengaluru
Date: 25-10-2022
DIPR/CP/2783/AKAR/22-23

Baroda BNP PARIBAS MUTUAL FUND

Investment Manager: Baroda BNP Paribas Asset Management India Private Limited (AMC)
Corporate Identity Number (CIN): U65991MH2003PTC142972

Registered Office: Crescendo, 7th Floor, G-Block, Bandra Kurla Complex, Bandra - East, Mumbai - 400 051.
Website: www.barodabnp-paribasmf.in • Toll Free: 18002670189

NOTICE NO. 78/2022

Notice to the unitholders of the schemes of Baroda BNP Paribas Mutual Fund (the Fund):
NOTICE IS HEREBY GIVEN THAT in accordance with Regulation 59 of SEBI (Mutual Funds) Regulations, 1996, read with SEBI Circular No. CIR/IMD/DF/21/2012 dated September 13, 2012, the Unaudited Financial Results of the Schemes of Baroda BNP Paribas Mutual Fund for the Half year ended September 30, 2022 has been hosted on the website of the Fund (<https://www.barodabnp-paribasmf.in/downloads/scheme-financials>) and AMFI respectively.

For further information/assistance, do visit us at <https://www.barodabnp-paribasmf.in> or email us at service@barodabnp-paribasmf.in or call on our Toll free no. 1800 267 0189.

For Baroda BNP Paribas Asset Management India Private Limited (Formerly BNP Paribas Asset Management India Private Limited) (Investment Manager to Baroda BNP Paribas Mutual Fund)

Sd/-
Authorised Signatory

Date : October 25, 2022
Place: Mumbai

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

CAMPUS®
Campus Activewear Limited
(formerly known as Campus Activewear Private Limited)
CIN: L74120DL2008PLC183629

Regd. Office: D-1, Udyog Nagar, Main Rohtak Road, New Delhi - 110041, India
Telephone: +91 11 4327 2500, Email: investors@campushoes.com, Website: www.campusactivewear.com

NOTICE OF THE 14TH ANNUAL GENERAL MEETING ELECTRONIC VOTING INFORMATION AND BOOK CLOSURE

Notice is hereby given that the 14th Annual General Meeting ("AGM") of the members of Campus Activewear Limited ("the Company") will be held through Video Conferencing (VC)/ or other Audio Visual Means on **Friday, 18th November, 2022 at 11:00 AM (IST)** in compliance with all the applicable provisions of the Companies Act, 2013 and the rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with MCA General Circulars No.14/2020 dated 8th April 2020, 17/2020 dated 13th April 2020, 20/2020 dated 5th May 2020, 02/2021 dated 13th January, 2021, 21/2021 dated 14th December 2021, and 02/2022 dated 5th May 2022 and SEBI circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated 12th May 2020, SEBI Circular No. SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated 15th January 2021 and SEBI Circular No. SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated 13th May 2022 (Collectively called "relevant circulars"), to transact the business set out in Notice dated 23rd September, 2022, calling the AGM.

In compliance with the relevant circulars, the Notice of the AGM along with the Annual Report for the Financial year ended 31st March 2022 have been sent on 25th October, 2022 (Date of completion of dispatch) to all the members of the Company whose email addresses are registered with the Company/ RTA/Depository Participant (s). The aforesaid documents will also be available on the Company's website at www.campusactivewear.com and on the website of Stock Exchanges at www.nseindia.com (NSE) and www.bseindia.com (BSE) and National Securities Depository Limited ("NSDL") at <https://www.evoting.nsdl.com>.

In Compliance with the provisions of Section 108 of the Companies Act 2013 read with Rule 20 of Companies (Management and Administration) Rules, 2014, as amended along with relevant circulars, Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and Secretarial Standard 2 on General Meetings issued by ICSI, shareholders will have an opportunity to cast their vote remotely or during the AGM on the business as set forth in the Notice of the AGM through the electronic voting system. The Company has engaged the services of NSDL for providing its members the facility for casting their votes through the remote e-voting platform and for participating in the 14th AGM through VC/AOVM along with e-voting during the AGM. Members participating through VC/AOVM facility shall be reckoned for the purpose of quorum under Section 103 of the Companies Act 2013. The manner of voting remotely or during the AGM for shareholders holding shares in dematerialized mode, physical mode and for shareholders who have not registered their email address has been provided in the Notice convening the AGM. Instructions for attending the AGM through VC/AOVM are also provided in the Notice of the AGM.

Mr. Mukul Tyagi, Partner, M/s Pooja Anand & Associates, Company Secretaries is appointed as the Scrutinizer to scrutinize the Remote e-voting process and e-voting at the AGM in a fair and transparent manner.

All the Members are informed that:

- The cut - off date for determining the eligibility to vote by remote e-voting or e-voting at the AGM is **Friday, 11th November, 2022**.
- The remote e-voting period shall commence on **Tuesday, 15th November, 2022 from 9:00 AM (IST)** and end on **Thursday, 17th November, 2022 at 5:00 PM (IST)**. Remote e-voting shall not be allowed beyond said date and time.
- Any person who acquires the shares of the Company and becomes member of the Company after sending of the Notice of the AGM and holding shares as on cut-off date i.e. 11th November, 2022, may obtain the Login ID/User ID and Password by following the instructions as mentioned in the Notice, available both on websites of the company www.campusactivewear.com and NSDL <https://www.evoting.nsdl.com>.
- The members who have cast their vote by remote e-voting may participate in the meeting, but shall not be allowed to vote again at the AGM. Vote once cast cannot be changed subsequently.
- The voting rights of the members shall be in proportion to their shareholding in the paid-up equity share capital of the Company as on 11th November, 2022.
- The facility for e-voting shall be made available at the AGM to the members who have not cast their vote through remote e-voting and are present in the AGM.
- A person, whose name is recorded in the Register of Members or in the Register of Beneficial Owners as maintained by the Depositories as on the Cut-off date shall only be entitled to avail the facility of remote e-voting or e-voting at the AGM.
- In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Members and e-voting user manual for Members available at the download section of www.evoting.nsdl.com. For any grievances connected with the facility for e-voting please contact Ms. Soni Singh, Assistant Manager, NSDL, Trade World, A Wing, 4th floor, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai, Maharashtra 400013 or email at evoting@nsdl.co.in or call on toll free no.: 1800 1020 990 and 1800 22 44 30.

Manner of registering / updating email addresses;

- Members holding shares in physical mode who have not registered/updated their email addresses with the company are requested to register/update the same by writing to the company with details of folio number and attaching a self-attested copy of PAN Card at investors@campushoes.com or to Link Intime India Private Limited at vinay.kumar@linkintime.co.in
- Members holding shares in dematerialized mode, who have not registered/ updated their address with their depository participant, are requested to register/ update their email addresses with the depository participant with whom they maintain their Demat accounts.

Pursuant to the provisions of Section 91 of the Companies Act, 2013 read with Rule 10 of Companies (Management and Administration) Rules, 2014 and Regulation 42 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Register of Members and Share Transfer Books of the Company shall remain closed from Saturday, 12th November, 2022 to Friday, 18th November, 2022 (both days inclusive) for the purpose of the ensuing AGM.

The Voting Results of the AGM along with Consolidated Scrutinizers' Report will be declared as per the statutory timelines and will also be posted on the websites of the Company i.e. www.campusactivewear.com and Stock Exchanges at www.nseindia.com (NSE) and www.bseindia.com (BSE) and NSDL at <https://www.evoting.nsdl.com>.

For **Campus Activewear Limited**
(Formerly known as Campus Activewear Private Limited)
Sd/-
Archana Maini
Date: 25th October, 2022
Place: New Delhi
General Counsel & Company Secretary
M. No. A16092

આ પાંચ અભિનેત્રીઓએ એડલ્ટ ઈડસ્ટ્રીને અલવિદા કહી દીધું, પરંતુ લોકોને છે પસંદ



(જી.એન.એસ)મુંબઈ પોર્ન ઈન્ડસ્ટ્રી વિશે દરેકની જુદી જુદી પારખા હોય છે. કેટલાક લોકો અહીં કામ કરતા સ્ટાર્સને પ્રશંસા નજરથી જોતા હોય છે. તો કેટલાક લોકો તેમને ફિલ્મ ઉદ્યોગના સ્ટાર્સની જેમ જ સમજે છે. એડલ્ટ ઈન્ડસ્ટ્રીમાં કામ કરતા એક્ટર અને એક્ટ્રિસિસ અણકાલ મુખ જ પ્રખ્યાત થઈ શકે છે. તો બીજાબાજુ આ ઈન્ડસ્ટ્રીમાં કેટલીક એક્ટ્રિસિસ એવી પણ છે જેમણે એડલ્ટ ઈન્ડસ્ટ્રીમાં પોતાનું નામ બનાવ્યા પછી તેને અલવિદા કહી દીધું.

પરંતુ આજે પણ તેમની લોકપ્રિયતામાં સહેજે પણ ફેર પડ્યો નથી. એડલ્ટ ઈન્ડસ્ટ્રી સિવાયના ક્ષેત્રોમાં પણ તેમણે પોતાનું બેસ્ટ આપી રહ્યા છે. આજે અમે તમને આવી જ કેટલીક અભિનેત્રીઓ વિશે જણાવવા જઈ રહ્યા છીએ. પહેલા નંબર છે સની લિયોની. આ પાટીમાં પ્રથમ નામ અભિનેત્રી સમી લિયોનીનું છે. સની લિયોની ૨૦૧૦માં પોર્ન ઈન્ડસ્ટ્રી છોડવાનો નિર્ણય કર્યો હતો. આ પછી તે બિગ બોસ-૫ની સીઝનમાં જોવા મળી હતી. રિયાલિટી શોમાં પોતાની

એક અલગ ઓળખ બનાવનારી સની લિયોનીએ પોર્ન ઈન્ડસ્ટ્રી છોડ્યા બાદ વિન્દી ફિલ્મો કરવાનું સવાલ કર્યું. સની લિયોનીએ 'ફિલ્મ ૨' ફિલ્મથી બોલિવુડમાં એન્ટ્રી કરી હતી. આ ફિલ્મ રિલિઝ થયા બાદથી પ્રેક્ષકોએ સનીને નોટિસ કરવાનું શરૂ કર્યું. ત્યારબાદ સની લિયોની ઘણી ફિલ્મોમાં કામ કરી ચુકી છે. આ ઉપરાંત તેણે પણ આર્ટિસ્ટ સોંગ પણ કર્યા છે. સની લિયોનીએ શાહરૂખ ખાનની ફિલ્મ 'રૌદ્ર'માં આર્ટિસ્ટ સોંગ કર્યું હતું. અને જો બીજા નંબરે હોય તો તે છે મિયા ખલીફા. મોહલ મિયા ખલિફાએ પણ અલગ સમયમાં પોર્ન ઈન્ડસ્ટ્રીમાં પોતાની ઓળખ બનાવી લીધી હતી. જોકે હવે મિયા ખલિફાએ પોર્ન ઈન્ડસ્ટ્રીને અલવિદા કહી દીધું છે.

અને તેના બોયફ્રેન્ડ સાથે સગાઈ પણ કરી લીધી છે. મિયા સોશિયલ મીડિયા પર ખુબ જ એક્ટિવ છે અને તે ઘણીવાર સોશિયલ ઈન્ફ્લુઅન્સર પણ બનવામાં આવી છે. ત્રીસી મોર્ગન પોર્ન ઈન્ડસ્ટ્રીની સ્ટાર રહી ચુકેલી એક્ટ્રિસ જેમા જેમ્સને વર્ષ ૨૦૦૮માં એડલ્ટ ફિલ્મોમાંથી નિવૃત્તિ લઈ લીધી.

ત્યારબાદ જેમા જેમ્સને મોડેલિંગની કુળિયામાં પોતાનું કારિયર બનાવવાનું સવાલ કર્યું. જેમાનાં કામની પ્રેક્ષકો દ્વારા ખુબ પ્રશંસા કરવામાં આવી. હવે જેમા પોતાનો બિઝનેસ ચલાવી રહી છે અને ટીવીની મશહૂર પ્રસંગવિદી પણ બની ચુકી છે. ઘણી ફિલ્મોમાં કામ કરવાની સાથે સાથે જેમા જેમ્સન ડબ્બુ ઈમાં પણ ભાગ લઈ ચુકી છે.

ટૂક ચાલકને ગોંધી રાખી ૩.૨૦.૨૬ લાખના સળિયા ભરેલી ટૂકની ઘૂંટ ચાલી

(જી.એન.એસ)આણંદ આણંદ પાલેના ગામડી સ્થિત બુલેટ ટ્રેનનો ઓફિસર ચાલકો હોય ત્યાં સાર્ટે પર મહારાષ્ટ્રથી રૂપિયા ૨૦.૨૬ લાખની કિંમતના લોખંડના સળિયા આવી કરવા મહારાષ્ટ્રથી આણંદ સ્થિત ગામડી ખાતે આવ્યા હતા. ત્યારે ચાર કલાકોએ તેમને કંપનીના નામે વિચારમાં લઈ ટૂક સાથે તેમનું અપહરણ કરી રૂમમાં ગોંધી રાખી ડૂ. ૨૦.૨૬ લાખના સળિયા કરેલી ટૂકની ઘૂંટ કરી હતી. જોકે, જેમ તેમ કરીને રૂમમાંથી ટૂક સાથે અહાર આવ્યા હતા અને તેણે પોલીસનો સંપર્ક સાધ્યો હતો. આ મામલે આણંદ શહેર પોલીસે ચાર જણાં વિરૂદ્ધ ગુનો નોંધી કાર્યવાહી શરૂ કરી છે. મહારાષ્ટ્રના ડી.જી.ઓ સિંઘ સેનગાવ ખાતે ૪૨ વર્ષીય જજનન શાખારામ નાગરે રહે છે. અને એક ટ્રાન્સપોર્ટ કંપનીમાં ડ્રાઈવર તરીકે કામ કરે છે.

૨૦મી ઓક્ટોબરના રોજ તેઓ મુંબઈના રાયગઢમાંથી ઘોડાથી કંપનીમાંથી લોખંડના સળિયા ભરીને નીકળ્યા હતા. દરમિયાન, ગેમી ડિલીવરી આણંદ પાલેના ગામડી ખાતે સ્થિત બુલેટ ટ્રેનનો ઓફિસર ચાલકો હોય તેમાં ડિલીવરી કરવાની હતી. દરમિયાન બે દિવસ બાદ તેઓ આણંદ ખાતે આવ્યા અને તેમની ટૂક લઈને ઊભા હતા. એ સમયે એક સંજય નામનો અજબવખો સમય તેમની પાસે આવ્યો હતો અને તેણે યાત્રુ બતાવી ટૂકમાંથી ઉતરી જવાનું કહ્યું હતું. વધુમાં એ પછી બીજે એક કામને આપ્યો હતો અને તે તેની સાથીયા ભરેલી ટૂક ઠાકરી ગયો હતો.

ફિલ્મો દુનિયા મનોરંજન ફિલ્મમેકરે આપી દર્શકોને વધુ એક તક, Drishyam 2ની બુકિંગ પર મળશે ડિસ્કાઉન્ટ



(જી.એન.એસ)મુંબઈ અજય દેવગણ અને તમ્બુ સ્ટારર ફિલ્મ 'દ્રશ્યમ ૨'ના મેકર્સે દર્શકો માટે એડવાન્સ બુકિંગ પર વધુ એક રોમાંચક ઓફર લઈને આપ્યા છે. તમારા માટે દિવાળીની ખાસ ઓફર્સ વિશે જણવું ખુબ જ જરૂરી છે. દિવાળી ૨૦૨૨ માટે, દ્રશ્યમ ૨ ના મેકર્સે એડવાન્સ બુકિંગ પર સ્પેશિયલ ઓફર આપી છે. સિન્ડી ફિલ્મ ઈન્ડસ્ટ્રી દર્શકોને વિપેટરોમાં આકર્ષવા માટે દરેક ટ્રિક અપનાવી રહી છે. ભાવ ઘટાડાવાથી માંડીને ફલેટ રૂ. ૭૫ સુધીની ટિકિટના ભાવ પર ડિસ્કાઉન્ટ ઓફર કરવા સુધી, ફિલ્મ મેકર્સે દર્શકોને આકર્ષવા માટે ઘણી બધી ઓફરો લઈને આવી રહ્યા છે. દરમિયાન દિવાળીના અવસર પર વધુ એક ઓફર આવી છે જે દર્શકોને બોક્સ ગમશે. આ મહિનાની ચરૂઆતમાં, ગોંધી જમીનના અવસર પર, અજય દેવગણ, તમ્બુ, અલ્પ ખન્ના અને શિયા સરન સ્ટારર ફિલ્મ 'દ્રશ્યમ ૨'ના મેકર્સે ૨ ઓક્ટોબરે ફિલ્મના એડવાન્સ બુકિંગ માટે ખાસ ઓફર કરી હતી. આ દિવસે બુકિંગ કરવાનારાઓને ટિકિટમાં સીધું ૫૦ ટકા ડિસ્કાઉન્ટ આપવામાં આવ્યું હતું. , જો તેમે સિલ્વર મુવી માટે તમારી ડિસ્કાઉન્ટવાળી ટિકિટ ખરીદવાની તમારી તક ગુમાવી દીધી હોય, તો હવે તમારા માટે બીજા તક છે. મેકર્સે વધુ એક આકર્ષક ઓફર સાથે પાછા ફર્યા છે. 'દ્રશ્યમ ૨'ના મેકર્સે જાહેરાત કરી છે કે દિવાળીના અવસર પર ખુબ કરવામાં આવેલી ટિકિટ પર ૨૫% ડિસ્કાઉન્ટ આપવામાં આવશે. આ ઓફર ૨૪ ઓક્ટોબર (સોમવાર) અને નવેમ્બર ૨૫ (મંગળવાર)ના રોજ કરાશે. એડવાન્સ બુકિંગ પર લાગુ થશે, જો તેમે આ સર્વેન્સ પ્રિવિલેજેશન વિચારી રહ્યા હોય, તો આ દિવાળીમાં તમારા માટે અને તમારા મિત્રો માટે ખાસ કિંમતે ટિકિટ બુક કરો. 'દ્રશ્યમ ૨' બુખલ કુમારની ડી-સિરીઝ અને પેનોરમા સ્ટુડિયો દ્વારા નિર્મિત છે. અભિષેક પાલક દ્વારા પ્રપરકેટ આ ફિલ્મમાં અજય દેવગણ, તમ્બુ, અલ્પ ખન્ના, શિયા સરન અને રજત કપૂર મુખ્ય ભુમિકામાં છે. આ ફિલ્મ ૧૮ નવેમ્બરે સિનેમાહોલોમાં આવશે. 'દ્રશ્યમ ૨' એ મલયાલામ ફિલ્મની રિમેક છે, જેમાં સુપરસ્ટાર મોહનલાલ મુખ્ય ભુમિકામાં છે.

સુઝાન ખાન-અર્સલાન ગોની કેમેરા સામે રોમેન્ટિક થતા નારાજ ફેન્સએ ટિપ્પણી કરી

(જી.એન.એસ)મુંબઈ આ ફિલ્મોમાં દેશવરમાં દિવાળીની ઉજવણી કરવામાં આવી રહી છે. સામાન્યથી લઈને ખાસ સુધી દરેક લોકો આ રોશનીનો તહેવાર ખુબ જ ઉજાણી ઉજવી રહ્યા છે. આ કમમાં બી-ટાઉનમાં પણ લાંબા સમયથી દિવાળીની ચમક જોવા મળી રહી છે. છેલ્લા ઘણા દિવસોથી ઈન્ડસ્ટ્રીના ઘણા સેલેબ્સ સહિત દિવાળી પાર્ટીનું આયોજન કરી રહ્યા છે, જેમાં આખું બોલિવુડ સામેલ થઈ રહ્યું છે. જણાવી દઈએ કે, તાજેતરમાં જ નુલ્લાન કુમારના ભાઈ કુબ્જ કુમારે આગલા દિવસે દિવાળી પાર્ટીનું આયોજન કર્યું હતું. આ પાર્ટીમાં અનોખા જગતના ઘણા સ્ટાર્સે હાજરી આપી હતી. આ દરમિયાન, અભિનેત્રી અને રિલિઝ રોશનીની પૂર્વ પત્ની સુઝાન ખાન પણ તેના બોયફ્રેન્ડ અર્સલાન ગોની સાથે પાર્ટીમાં હાજરી આપવા આવી હતી. દિવાળીની પાર્ટીમાં પહોંચેલી અભિનેત્રી અને તેનો બોયફ્રેન્ડ એક એવું કુખ કરતા જોવા મળ્યા હતા જે દરમિયાન ચાહકો તુસે થયા હતા અને બંનેને સોશિયલ મીડિયા પર જોરદાર ટ્રોલ કરવામાં આવ્યા છે. કુબ્જ કુમારની દિવાળી પાર્ટીની ઘણી તસવીરો અને વીડિયો સોશિયલ મીડિયા પર વાયરલ થઈ રહ્યા છે. આ દરમિયાન, સુઝાન ખાન અને તેના બોયફ્રેન્ડ અર્સલાન ગોનીનો એક વીડિયો પણ સોશિયલ મીડિયા પર ખુબ ચર્ચામાં છે. પાપારાટ્ટી માટે પોંચ આપતી વખતે અભિનેત્રી અને તેનો બોયફ્રેન્ડ રોમેન્ટિક અંદાજમાં જોવા મળ્યો હતો. આ દરમિયાન, બંને એકબીજાને કિસ કરતા જોવા મળ્યા હતા, જેને જોઈને સોશિયલ મીડિયા યુઝર્સનો પાર્ટી ઈવિંગે થઈ ગયો હતો. બંનેનો આ વીડિયો સામે આવતા જ નેટીઝને અર્સલાન ગોની અને સુઝાન ખાનની આકરી ટીકા કરી અને તેમને ઘણું સાંભળ્યું હતું. એક યુઝરે કોમેન્ટ કરીને લખ્યું કે- કુ કેમેરા સામે આ કિસની જરૂર હતી, તો અન્ય એક યુઝરે કહ્યું કે પોલીસે ટ્રોલ કરતી વખતે કોમેન્ટ કરી કે - તેમના બાળકો જણાવી રહ્યા વર્ષ પછી લગ્ન કરવા જઈ રહ્યા છે અને તેઓ કેમેરાની સામે રોમાંચ કરી રહ્યા છે. આ સિવાય કેન્સ બંનેના કામ માટે સહીત કોમેન્ટ કરી રહ્યા છે.

'કાંતારા'એ સામાજિક છાપ છોડી! હવે સરકાર આપશે આ લોકોને દર મહિને બે હજાર!

(જી.એન.એસ)મુંબઈ અભિનેતા જુખમ શેઠીની કમ્ડ ફિલ્મ કાંતારા બોક્સ ઓફિસ પર શાનદાર પ્રદર્શન કરી રહી છે. ફિલ્મને લગભર કેન્સ તરફથી ખુબ જ સારી પ્રતિસાદ મળી રહ્યો છે. ફિલ્મ કાંતારા ફક્ત બોક્સ ઓફિસ પર જ સારી કમાણી નથી કરી રહી, પરંતુ પોતાના નુશરણપ કલેક્ટમાં કેટલીક સાંસ્કૃતિક અને સામાજિક-રાજનીતિક મામલો પર પણ અસર બતાવી રહી છે. કલેક્ટના દરિયાઈ વિસ્તારમાં દેવ નુખમની પરંપરા પર આધારિત આ ફિલ્મ આ પ્રથમને મહાન આપ્યું છે. એવામાં રાજ્ય સરકારે તુરુવારે આ પ્રદેશમાં ૯૦ વર્ષથી લુચની ઉંમર પરાવાતા તમામ નર્તકોને માસિક ભત્તું આપવાની જાહેરાત કરી છે. જુખમ શેઠી દ્વારા અભિનિત અને પ્રપરકેટ કરાયેલી કાંતારા, તટીપ કલેક્ટના એક ગામ પર આધારિત છે અને બતાવે છે કે, કઈ રીતે ભૂમિની દેવ નર્તક વાર્તાને વિસ્તારના માનવ-પ્રકૃતિ સંપર્ક વિશે સૂચવવામાં આવી છે. ફિલ્મ દેવ અને ગુલિયા પ્રથમ મુખ્યપાત્રમાં લાવવાનો પ્રયત્ન કરે છે. દેવ નર્તક, જે રીતે ફિલ્મમાં બતાવાયું છે, તટીપ કલેક્ટના પાર્શ્વિક અને સાંસ્કૃતિક પરિબલોને મહાનનો ભાગ છે. જેને ખ્યાનમાં રાખતાં કલેક્ટ સરકારે દેવ નર્તકને ૨ હજાર રૂપિયા ભત્તું આપવાની જાહેરાત કરી છે. આ જાહેરાતની જાણકારી બેંગલોરના સાંસદ પીસી મોહન ટવીટ કરીને આપી છે. પીસી મોહનને પોતાના ટવીટમાં લખ્યું કે, તરેવો, નુખ અને દિવ્ય હંસલેખને માનતાં ભાજપના નેતૃત્વવાળી કલેક્ટ સરકારે ૯૦ વર્ષથી લુચની ઉંમરવાળા દેવ નર્તકોને ૨૦૦૦ રૂપિયા માસિક ભત્તું આપવાની જાહેરાત કરી છે. ભૂત કાળ ફિલ્મ કાંતારામાં બતાવાયું છે કે એક આધ્યાત્મિક પુજા અનુષ્ઠાન સિન્કુ પર્વનો ભાગ છે. x તમને જણાવી દઈએ કે, કમ્ડ ફિલ્મ કાંતારા બોક્સ ઓફિસ પર દરેક ભાષામાં શાનદાર કમાણી કરી રહી છે. આ ફિલ્મ અત્યાર સુધીમાં વર્ડ વાઉંડ ૧૦૦ કરોડ રૂપિયાની કમાણી કરી ચુકી છે. ફિલ્મ 'કાંતારા' સિન્ડી ભાષામાં પણ રિલીઝ થઈ છે. 'કાંતારા' ઘણી સારી એક્સાન પ્રિવિલેજેશન છે, જે ચરૂઆતથી જ દર્શકોને બાંધી રાખે છે. આ ફિલ્મ ૩૦ સપ્ટેમ્બરે કમ્ડમાં રિલીઝ થઈ હતી અને પહેલા દિવસે બોક્સ ઓફિસ પર ૨ કરોડ રૂપિયાથી ઓછી કમાણી કરી હતી. 'કાંતારા'ને સ્ક્રીન પર ૯.૨ દરિયા મળ્યું છે અને અત્યાર સુધીનો કમ્ડ ફિલ્મ માટે આ એક રેકોર્ડ છે.

મલ્લિકા શેરાવતના હિરોઈન બનવા પાછળ છે આ રહસ્ય!

(જી.એન.એસ)મુંબઈ બોલીવુડમાં પોતાના હોટ અંદાજથી દર્શકોની વચ્ચે એક અલગ ઓળખાણ બનાવનારી મલિકા શેરાવતનું નામ પોતાના સમયની બોલ્ડ અંદાજવાળાઓમાં લેવાય છે. અત્યારે મલ્લિકા ફિલ્મોથી દુર થઈ ગઈ છે. ફિલ્મ ઈન્ડસ્ટ્રીની આ એક્ટ્રેસ પોતાનો ૪૨મો જન્મદિવસ મનાવી રહી છે. મલ્લિકા શેરાવતના કેન્સને લગભગ એ વાત નહીં ખબર હોય કે તેમના પિતા તેમને એક્ટ્રેસના રૂપમાં નહોતા જોવા માંગતા. આજે એક્ટ્રેસના બાપી અમે તમને જણાવીએ કે, તેમના પિતા તેમને ક્યા રૂપમાં જોવા માંગતા હતા. મલ્લિકા શેરાવત બહાવમાં ખુબ જ હોશિયાર વિદ્યાર્થીની હતી. તેમણે દિલ્લી યુનિવર્સિટીના મિરાંડા હાઉસ કોલેજથી ફિલોસોફીની ડિગ્રી મેળવી હતી. ત્યારે મલ્લિકાના પિતાની ઈચ્છા હતી કે તેમની પુત્રી ભણી-ગણીને છુટા ઓફિસર બને. શેરાવતના નસીબમાં છુટાની જગ્યાએ મહાદુર ફિલ્મ એક્ટ્રેસ બનવાનું લખ્યું હતું. હવે મલ્લિકા શેરાવત ફિલ્મોની લાઈમલાઈટથી દુર થઈ ગઈ છે. પરંતુ ઈન્સ્ટાગ્રામ પર ખુબ જ એક્ટિવ રહે છે. તે અવારનવાર પોતાના કેન્સ માટે નવા નવા ફોટોઝ અને વીડિયોઝ લેવા કરે છે. મલ્લિકા શેરાવતને પોતાના ફિલ્મી કારિયરમાં મરડ, ડાઈ પોલિટિક્સ, લિસ, ૫ મિષ, ખવાલિસ અને વેલકમ જેવી ફિલ્મોમાં કામ કર્યું છે. તેમની પર્સનલ લાઈવની ચાત કરીએ તો મલ્લિકા શેરાવતે કરકાસિલ વિગતો સાથે લગ્ન કર્યા હતા. જો કે, બંનેના લગ્ન એક વર્ષમાં જ તૂટી ગયા હતા. હાલ મલ્લિકા શેરાવત પોતાની લાઈફમાં ખુબ જ ખુશ છે.

FORM A PUBLIC ANNOUNCEMENT
(Under (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016))

FOR THE ATTENTION OF THE CREDITORS OF BHADRESHWAR VIDYUT PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	BHADRESHWAR VIDYUT PRIVATE LIMITED
2. Date of incorporation of corporate debtor	26/04/2007
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4. Corporate Identity No. / Unique Identification No. of corporate debtor	U44010TN2007GAT063283
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: New No. 18, Old No. 41, Ground Floor Thomas Nagar, Little Mount, Saccipet Chennai TN 600015 Principal Office: Survey No. 571, Bhadrashwar Vidyal Private Limited, Village - Bhadrashwar, Munder, Kanchi, Gujarat 370420
6. Insolvency commencement date in respect of corporate debtor	16/02/2022
7. Estimated date of closure of Insolvency resolution process	16/04/2023
8. Name and registration number of the Insolvency professional acting as Interim Resolution Professional	Mr. Hitesh Goyal IP Registration no.: IBSIPA-0519-P01466/2019-2019/12224
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	C6/1322 The Lagan Apartments, Sector 57, Gurgaon, Haryana 122011 hiteshgoyal@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Abhaya & Mansel Inter Professionals Services LLP, 1st Floor B Wing Plus Platinum Tower, Saket, New Delhi, Delhi - 110017 info.hes@gmail.com
11. Last date for admission of claims	01/11/2022
12. Classes of creditors, if any, under clause (i) of sub-section (3A) of section 31, as notified by the Interim Resolution Professional	(Not Applicable)
13. Names of Insolvency Professionals identified to act as Authorized Representatives of creditors in a class (Three names for each class)	(Not Applicable)
14. (a) Relevant Forms and (b) Details of authorized representatives are available at	Web link: https://mbi.gov.in/en/home/downloads Physical Address: As per entry at Sl. No. 10 above

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the BHADRESHWAR VIDYUT PRIVATE LIMITED on 16/02/2022.

The creditors of BHADRESHWAR VIDYUT PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 01/11/2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (Not Applicable) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Hitesh Goyal
Interim Resolution Professional
Insolvency Professional Registration No.: IBSIPA-0519-P01466/2019-2019/12224
AFA Certificate Number: AA/12324/02/60223/103885
(Valid till 16 February 2023)

સંસ્કૃતિ મંત્રાલય
ભારત સરકાર

વિવિધતા
મેં બસી है एकता
ये है भारत की
विशेषता

एकता
उत्सव
25 - 31 अक्टूबर

लौहपुरुष सरदार पटेल की जयंती पर
रन फॉर यूनिटी
आइए, 31 अक्टूबर को देश के सभी जिलों में
75,000 स्थानों पर
सुबह 7:00 से 8:00 बजे तक आयोजित इस कार्यक्रम में भाग लें
और अपनी सेल्फी amritmahotsav.nic.in पर अपलोड कर डिजिटल एकता श्रृंखला बनायें।

इसके साथ ही 25 से 31 अक्टूबर तक देश भर में हो रही हैं
साइकिल टैली | वाइक टैली | प्रदर्शनी | गुजकड़ नाटक

“आजादी का ये अमृत काल विकास की अमृतपूर्व गति का है,
कठिन लक्ष्यों को हासिल करने का है। ये अमृत काल
सरदार साहब के सपनों के भारत के नवनिर्माण का है”
नरेंद्र मोदी प्रधानमंत्री